

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL,  
SOUTH ZONAL BENCH, CHENNAI  
COURT HALL No.III**

**CUSTOMS APPEAL No.41493 OF 2013**

(Arising out of Order-in-Appeal No.21/2013 dt. 28.03.2013 passed by  
Commissioner of Customs & Central Excise (Appeals), No.1, Williams Road,  
Cantonment, Tiruchirappalli 620 001)

**M/s. Saasthaa Garments**  
77/2, Periandipalayam,  
Near Classic Clothing Company  
Tiruppur 641 687

**... Appellant**

Versus

**The Commissioner of Customs**  
1663/2B, Harbour-Express Bye Pass Road,  
Custom House,  
Tuticorin 628 002

**...Respondent**

**APPEARANCE :**

None  
For the Appellant

Mr. Anandalakshmi Ganeshram, Supdt. (A.R)  
For the Respondent

**CORAM :**

**Hon'ble Ms. SULEKHA BEEVI, Member (Judicial)**  
**Hon'ble Mr. VASA SESHAGIRI RAO, Member (Technical)**

Date of Hearing : 10.07.2023  
Date of Decision : 10.07.2023

**FINAL ORDER No.40541/2023****ORDER : Per Ms. Sulekha Beevi, C.S.**

There is no representation for the appellant. The matter was listed for hearing on 03.05.2023 and 05.06.2023 and thereafter adjourned to this date. Notice was issued to the appellant by registered post informing the date of hearing as 03.05.2023 as well as 10.07,2023. These notices have been returned with the postal remark as '*there is no such company given in the address*'. It is presumed that the appellant is not interested in prosecuting the case. Appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(dictated and pronounced in court)

Sd/-

**(VASA SESHAGIRI RAO)**  
Member (Technical)

Sd/-

**(SULEKHA BEEVI, C.S.)**  
Member (Judicial)

gs